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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan, New Delhi

Public Notice No. 35 /2026-27

Dated: 21st October, 2026

Subject: Amendment to the provisions relating to PSIC requirements for import of metallic waste and scrap under the Handbook of Procedures, 2023 – reg.

In exercise of the powers conferred under paragraphs 1.03 and 2.04 of the Foreign Trade Policy (FTP), 2023, as amended from time to time, the Director General of Foreign Trade hereby makes the following amendment to paragraph 2.51 (d) (v) (iv) of the Handbook of Procedures (HBP), 2023:

Para No.	Existing Provision	Amended Provision
Para 2.51(d) (v) (iv)	Import consignments of metallic waste and scrap shall be subject to pre-shipment inspection certificate (PSIC) from the country of origin. However, metallic waste and scrap (both shredded and unshredded) imported from safe countries/region i.e., the USA, the UK, Canada, New Zealand, Australia and the EU will not require PSIC if consignments are cleared through eight (8) ports namely, Chennai, Tuticorin, Kandla, JNPT, Mumbai, Krishnapatnam, Mundra and Kattupalli. Consignments from these six countries/regions will be accompanied by certificate from the supplier/scrap yard authority to the effect that it does not contain any radioactive materials/explosives. These will, however, be subject to radiation and explosive checks through portal monitors and container scanner at these ports. Trans-shipments through these countries/regions will not be allowed this facility. Import through remaining eight (8) other ports (for both shredded and	Import consignments of metallic waste and scrap shall be subject to a Pre-Shipment Inspection Certificate (PSIC) from the country of origin. Provided that import of metallic waste and scrap (both shredded and unshredded) imported from designated safe countries/regions, namely the USA, UK, Canada, New Zealand, Australia, and the EU, shall be exempt from requiring a PSIC, subject to the fulfillment of the following conditions: (a) The consignment is accompanied by a certificate from the supplier or scrap yard authority certifying that it does not contain any radioactive materials or explosives; (b) The consignment enters through any of the following sea ports, namely Chennai, Tuticorin, Kandla, JNPT, Mumbai, Krishnapatnam, Mundra, Kattupalli, Hazira, Kamarajar, and Adani Gangavaram, subject to mandatory



	unshredded scrap/waste), irrespective of country of origin, will be subject to PSIC. radiation and explosive checks through portal monitors and container scanners at these ports; and (c) Trans-shipments through these countries/regions will not be allowed exemption from PSIC. The exemption from PSIC specified herein shall apply for Customs clearance for home consumption at the designated entry sea port or at an Inland Container Depot (ICD), provided that all conditions specified under clauses (a) to (c) above are satisfied at the port of entry and, in case of clearance at an ICD, proof of the same is provided at the ICD."
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Effect of this Public Notice: Para 2.51(d)(v)(iv) of the Handbook of Procedures, 2023 is amended to set out in more precise terms the scope of the PSIC exemption for metallic waste and scrap imported from Safe Countries/Regions, including its applicability to eligible consignments cleared through an Inland Container Depot, subject to the conditions specified.



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